

**IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

CP (IB) No.65/Chd/Hry/2019

**Under Section 9 of the Insolvency
and Bankruptcy Code, 2016**

In the matter of:-

M/s Geron Engineering Private Limited ...Petitioner-Operational Creditor

Versus

M/s Ecogreen Energy Lucknow Private Ltd. ...Respondent-Corporate Debtor

Present: Mr. G.S. Sarin, Practising Company Secretary, for the Petitioner

After making preliminary submissions, the Authorized Representative of the petitioner, Mr. G.S. Sarin, Practising Company Secretary, seeks time to file the affidavit of the authorized representative of the company for placing on record the envelope by which the notice was sent which seems to have been returned back and also containing the statement of the name of person, who effected the delivery of copy of application and entire paper book by hand. The petitioner is also directed to state the designation of Mr. Shankar Kumar, who is said to have received the copy of application. In case the delivery by hand is made by some other representative of the corporate debtor, the affidavit of the said person and his designation be also attached.

Notice of the defects to the petitioner. Mr. G.S. Sarin, Authorized Representative of the petitioner, accepts the notice.

List the matter for preliminary hearing on 15.03.2019. The compliance be made within 7 days.

Sd/-
(Justice R.P. Nagrath)
Member (Judicial)

Sd/-
(Pradeep R.Sethi)
Member (Technical)

February 20, 2019
Mohit Kumar